

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/RP/2024 in Petition No. 387/GT/2020

Subject : Petition for Review of the Order dated 19.5.2024 passed by the Commission in Petition No. 387/GT/2020 in the matter of truing up of tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period 2014-19.

Date of Hearing : **27.9.2024**

Petitioner : NTPC Limited

Respondents : WBSEDCL & 7 Ors.

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri. Kathikeyan Murugan, Advocate, NTPC
Ms. Sanjeevami Mishra, Advocate, NTPC
Shri Rudraksh, Bhushan, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Aashish Gupta, Advocate, BSPHCL
Shri Chiranjeev Marwah, Advocate, BSPHCL
Shri Puneeth Ganapathy, Advocate, BSPHCL
Shri R. Kathiravan, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Review Petitioner and the Respondent, BSPHCL, made detailed oral submissions on the issues raised in the Review Petition.

2. The learned counsel for the Respondent TANGEDCO, while adopting the arguments made by the Respondent BSPHCL, prayed for two weeks' time to file its short note of arguments. In response, the learned counsel for the Review Petitioner submitted that it be permitted to file its reply on the short note of arguments in one week, if need be.

3. The Commission permitted the Respondent TANGEDCO to file its short note of arguments on or before **17.10.2024** after serving a copy to the Petitioner, who may file its reply to the short note of arguments, if any, by **24.10.2024**.



4. Subject to the above, the Commission reserved its order in the Review Petition.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

